

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
M.A NO. 230 OF 2019
IN
ORIGINAL APPLICATION NO. 215 OF 2014**

IN THE MATTER OF:

Aditya N. Prasad & Ors.

....Applicants

Versus

Union of India & Ors.

....Respondents

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FILED BY:



Aditya N Prasad, Adv
Chamber no. 505,
Patiala House Court,
New Delhi – 110087
Ph: 92131-55390

adityanarayanprasad@gmail.com

New Delhi

13.12.2020

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ADDITIONAL AFFIDAVIT ON BEHALF OF THE APPLICANT

MOST RESPECTFULLY SHOWETH:

1. That the Applicant had preferred a Miscellaneous Application being M.A. No. 230 of 2019 in the present matter for directions to the department of Forests and Wildlife, Govt. Of NCT of Delhi which is facing debilitating shortage of manpower and equipment and which is causing hindrance in performance of their responsibilities as mandated by various statutes for protection of the environment, urban trees, forests and wildlife.
2. That the aforesaid Miscellaneous Application was preferred for directions to Respondent no. 2 (Govt. of NCT of Delhi) and Respondent no. 6 (Ministry of Home Affairs, Govt. of India) to deploy adequate companies of Central Industrial Security Force (CISF)/ Central Armed Police Forces (CAPFs) to aid the

Forest Department of Delhi to carry out its statutory responsibilities and deploy them in the Protected Forests, Reserve Forests, wildlife sanctuaries and Field Offices to patrol and protect the said forests, till such time that the requisite manpower is recruited, trained, armed and deployed by the Forest Department.

5. It is pertinent to bring to the kind attention of this Hon'ble Tribunal that the Department of Forests and Wildlife cannot be equated with any other administrative department of the state carrying out administrative works. The Department of Forests and wildlife is a department having expert officers exclusively trained and specifically entrusted to protect the natural assets, flora and fauna, held by the state under the "**public trust doctrine**". Thus, the enforcement of statutory laws for protection of these natural assets is the primary and essential responsibility of the department. The destruction of these natural assets has a direct and proportionate effect on the right to life of the inhabitants of the city and its neighbouring states which is protected under Article 21 of the Constitution of India. This basic and essential right cannot be violated on account of administrative delays and bureaucratic pieties. It is therefore an inalienable necessity that the said department is equipped and strengthened to the tee so that there is no lack of protection of the ecosystem that we all live in.

6. It is pertinent to mention here that the entire ridge, which consists of reserved forests, are protected by law and by the orders of the Hon'ble Supreme Court of India in the matter of *Writ Petition (Civil) No.4677/1985, M.C. Mehta versus. Union of India &Ors.* The Ridge consists of reserved forests and cover a total area of 7777 hectares across various parts of the city of Delhi and are protected under the Indian Forest Act, 1927 and the Department of Forest and Wildlife is bound by statute and by the aforesaid directions to protect them. However, it is essential to mention here that the aforesaid area is not totally in control of the Department. Many tracts of the said forests is under encroachment and the department is also not aware of the actual boundaries thereof. This issue of demarcation of the ridge and removal of encroachments is currently pending adjudication before this Hon'ble Tribunal in the matter of *Sonya Ghosh v Govt. of NCT of Delhi & Ors, O.A. 58 of 2013.*

7. At the cost of brevity it is pertinent to mention here that the Department of Forests has only three (03) Deputy Conservator of Forests (DCF) (DFO in other States) who are equivalent to Deputy Commissioner of Police (DCP) in the Police establishment. These DCF's are the frontline officers leading a handful of men from the front in areas of encroachment removal and other situations where violation of statutory laws are detected. These officers posted at the field level are under a constant embargo of threats and physical harm from men and

entities involved in illegal smuggling of wildlife, illegal felling of trees and encroachment of Reserved Forests. Information received under the RTI Act, 2005 reveals several instances of threatening behaviour of people with respect to these officials.

8. Before going into the aforesaid data received under the RTI Act, 2005. It is to be kept in mind that in hierarchy – the DFO's in other states would have a large strength of officials under their disposal, which is described in the chart below:

TYPICAL ORGANISATIONAL SETUP

Deputy Conservator of Forests (DCF)
Assistant Conservator of Forests (ACF)
Forest Ranger/ Range Officer (Ranger/ RO)
Deputy Ranger/ Dy Range Officer (DRO)
Forest Guards (FG)
Watchers

9. Whereas in Delhi there is a complete absence of the aforesaid structure which is reflected in the chart below:

ORGANISATIONAL SETUP IN DELHI

Deputy Conservator of Forests (DCF)
Deputy Ranger/ Dy Range Officer (DRO)
Forest Guards (FG)

10. Thus, the entire burden of enforcement of all statutory laws falls on these handful men. The information received under the RTI Act, 2005 reveals that in a period of one year alone i.e. 2019, there were 05 recorded incidents of threats and physical assaults on the aforesaid officials. One instance even recorded a riot situation wherein a group of 200 people surrounded the DCF's office and threatened to kill the lone 'Ranger' of the department. The extract of the aforesaid report dated 16.09.2019 is reproduced herein below:

"After returning to office I was working in my room. Around 200 people gathered around the office and started protesting against me. The people were also heard passing threatening messages. I am also receiving many threatening calls on my personal number from unknown numbers stating that we are from this

*political party and we are from that political party and if you raise any objection again, **we are going to kill you.***

The person also stated that you have allotted land to kabaristan, so we will also encroach the land and construct Samshan Ghat here and nobody can stop us from doing this.

It is pertinent to mention here that I am regularly removing the illegal encroachment from the ridge area as per directions of the Hon'ble High court of Delhi or Hon'ble NGT. I am regularly removing encroachment at other forest area at Departmental level due to which I receive threatening calls from unknown persons. In this regard it is kindly requested to take up the matter at senior level along with the Delhi Police and provide protection to me. I also request to provide a PSO with ammunition.”

Copy of the cases of physical assault received under the RTI Act, is annexed herewith for the kind perusal of this Hon'ble Tribunal as **Annexure – A/1 (Colly)**.

11. That a recent newspaper report published in the Hindustan Times, Delhi edition dated 10.12.2020 states that over 77 trees went missing in a residential colony called “Sarvodaya Enclave”, New Delhi, when the residents carried out a re-census of the Trees in the said colony. The complete absence of beat routes for protection of urban trees by the Forest Department Delhi is allowing for consistent violation of forestry laws in the city.

Copy of the newspaper report published in the Hindustan Times, Delhi edition dated 10.12.2020, along with typed copy is annexed herewith for the kind perusal of this Hon'ble Tribunal as **Annexure – A/2**.

12. That the CISF is a need based Force and it is inducted in any PSU/Govt. or private installation on requisition basis with stipulation that the said installation will bear the cost of deployment of CISF. The Central industrial Security Force Act, 1968 specifically provides for its deployment in establishments which provide trade, business, service or on the directions of the Governemnt.
13. That unlike private security guards which at best can be utilised for watch and ward services, the CISF Act, 1968, specifically provides for safeguarding the members of the establishment at which the force is deployed and has statutory powers under Sections 11 and 12 to arrest and search without warrant. Deployment of a force with such powers would naturally be more effective than deployment of private security guards with no statutory powers, training or arms whatsoever, and would have the sanction of law to enable members of the force to assist the department in patrolling and protecting the forest areas under the Indian Forest Act, 1927, Forest Conservation Act, 1980 and protecting trees under the Delhi

Preservation of Trees Act, 1994.

Copy of the Central Industrial Security Force Act, 1968 is annexed herewith for the kind perusal of this Hon'ble Tribunal as **Annexure – A/3**.

14. That the aforesaid private security guards or contract staff/ consultants/ re-employed staff are not statutorily empowered under Section 2, 72, of the Indian Forest Act, 1927 and are not public servants under Section 73 of the Indian Forest Act or Section 21 of the Indian Penal Code. 1860. They are also not empowered under Section 4, 5 and 50 of the Wildlife (Protection) Act, 1972. A representation in this regard was addressed to the Principal Chief Conservator of Forests (PCCF), Delhi on 16.12.2019, but to no avail.

Copy of the letter dated 16.12.2019 is annexed herewith for the kind perusal of this Hon'ble Tribunal as **Annexure – A/4**.

15. It is further submitted that CISF personnel would also be equipped with necessary paraphernalia i.e. arms, wireless communication equipment, vehicles and other essential equipment for round the clock functioning, which would ensure that there is immediate protection given to the reserved and protected forests under the overall supervision of the Forest Department of Delhi.

16. That as per the news report published in The Print dated 10.03.2018 at present CISF provides security to nine corporates including Infosys, Reliance, TATA and Patanjali. The CISF also protects other establishments such as the Statue of Unity in Gujarat, Hon'ble High Court of Madras, Taj Hotel Santacruz, Vishwa Bharti University, Taj Mahal, Red Fort, Salar-jung Museum in Hyderabad, National Museum in Delhi and Victoria Memorial in Kolkata, Konark Temple, Ellora Caves, Bibi ka Maqbara and Daulatabad Fort etc. under Section 3(1) and 10 (h) of the CISF Act, 1968.

17. That Section 20 of the National Green Tribunal Act, 2010, specifically mandates this Hon'ble Tribunal to apply the "*precautionary principle*" and other principles mentioned therein in all its decisions. It is submitted that the precautionary principle defines actions on issues considered to be uncertain. It is used to justify discretionary decisions in situations where there is the possibility of harm from making a certain decision when extensive scientific knowledge on the matter is lacking. The principle implies that there is a social responsibility to protect the public from exposure to harm, when scientific investigation has found a plausible risk. However, in the present situation all scientific evidence and innumerable directions of this Hon'ble Tribunal itself, without doubt, clearly indicates towards loss of life of human beings if

the natural barriers/assets to combating pollution are not protected immediately. Thus, there is an immediate need to take drastic measures and unconventional steps to protect the natural assets in the National Capital.

18. In view of the above it is necessary to seek directions from this Hon'ble Tribunal to Respondent no. 2 and 6 to deploy adequate Companies of the Central Industrial Security Force (CISF) or Central Armed Police Forces (CAPFs) to aid the Forest Department and deploy them in the Protected Forests, Reserve Forests, wildlife sanctuaries and Field Offices to patrol and protect the said forests, till such time that the requisite manpower is recruited, trained, armed and deployed by the Forest Department.

19. It is further submitted that it is in the interest of justice and equity and in the ever larger interest of our Environment that M.A. No. 230 of 2019 deserves to be allowed.

New Delhi
13.12.2020



APPLICANT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
M.A NO. 230 OF 2019
IN
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....Applicants

Versus

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...Respondents

AFFIDAVIT

I, Aditya N Prasad, Adv. (D/2753/2013), aged 32 years, having office at Chamber no. 505, Patiala House Courts, New Delhi - 110001, do hereby solemnly declare and state as under:-

1. That I am the Applicant in the above mentioned matter and am therefore competent to swear the present Affidavit in support accompanying Additional Affidavit.

2. That I am fully aware of the facts and circumstances of the present case and I am, therefore, also competent to swear the present Affidavit.

3. That I have read and fully understood the contents of the accompanying additional affidavit and the same may be read as part of this Affidavit and state that the same are true and correct to the best of my knowledge and belief.

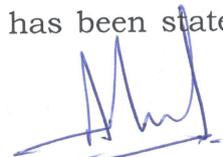

DEPONENT

12 DEC 2020

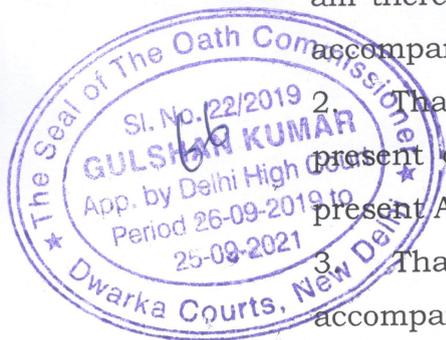
VERIFICATION:

Verified at New Delhi on this the _____ day of December 2020 that the contents of the above Affidavit are true and correct to the best of my knowledge and belief and that nothing false has been stated therein or material concealed there from.

CERTIFIED THAT THE DEPONENT
Sh./Smt/Km..... Aditya N Prasad
S/o, W/o, D/o..... Chamber 505 PHC
R/o..... Self
Identified by Shri/Smt.....
has solemnly affirmed before me at
New Delhi on 12 DEC 2020 No. 66
that the contents of the affidavit which have
been read & explained to him are true and
correct to his knowledge.


DEPONENT

Oath Commissioner
New Delhi




Self.
D/2753/12
I identify the deponent who
has signed in my presence.

Annexure A-1 (Colly)

12

Speed Post

**GOVERNMENT OF NCT OF DELHI
OFFICE OF THE DEPUTY CONSERVATOR OF FOREST (SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD: NEW DELHI-110044.**

NO.F.84/DCF(S)/RTI/2019-20/ 5851

Date: 18/12/19

To

Sh. Aditya Narayan Prasad (Adv.),
A-311, Meera Bagh,
New Delhi-110087.

SUBJECT: - Provide Information under RTI Act, 2005.

Sir,

Kindly refer to the letter vide diary no. 6861 dated 11/10.2019, received from Sh. Aditya narayan Prasad (Adv.), A-311, Meera Bagh, New Delhi-110087 to provide the information to the applicant, under RTI Act 2005. The information sought by the applicant is being provided to the applicant as per information submitted by Establishment Branch vide dispatch No.5161 dated 25/11/2019 is as under:-

- (1) As per record available in Estt. Branch of South Forest Division, 03 incident reports are made by the official of the South Forests Division copies attached.
- (2) As per record available no/police complaint has been made in the aforesaid cases.

In case applicant is not satisfied from the reply/clarification so supplied is free to exercise his option for filling an appeal before the First Authority under Right to Information Act, 2005 viz. The Conservator of Forests, Department of Forest and Wild Life, Govt. of NCT of Delhi, A-Block, 2nd Floor, Vikas Bhawan, I.P. Estate, New Delhi-110002.

Encl. as above


18/12/19
Deputy Conservator of Forest (South)/PIO

13

**GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FOREST & WILDLIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS (SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI-110044.**

F.03/RO/DCF (S)/Misc./18-19/4106

Dated:- 16.09.2019

To,

The Dy. Conservator of Forests,
South Forest Division,
Tughlakabad, New Delhi-44

.....
Certified Copy Release
Under RTI Act. 2005

Sub: **Incident Report.**

Sir,

On dated 12/09/2019, I was on regular patrolling in Asola Bhati Wildlife Sanctuary and I observed that some illegal encroachment has been done by some unknown person near/adjacent to kabristan. I talk to the person encroaching that land/or the person found at the site and informed them that this is a notified reserved forest area and also a part of Wildlife sanctuary and it is an act of illegal encroachment and directed them to remove the encroachment. I also directed the field staff of the area to immediately call the police and lodge FIR against the illegal encroacher and I return back to office. Last month also when I was on regular patrolling, then a saw a board installed near this kabristan which shows an act of illegal encroachment and directed them to remove the board from the ridge area and the same was removed.

After returning to office I was working in my room. Around 200 people gathered around the office and started protesting against me. The people were also heard passing threatening messages. I am also receiving many threatening calls on my personnel number from unknown numbers stating that we are from this political party and we are from that political party and if you raise any objection again, we r going to kill you. The person also stated that you have allotted land to kabristan, so we will also encroach the land and construct Shamshan Ghat here, and nobody can stop us from doing this.

It is pertinent to mention here that I m regularly removing he illegal encroachment from the ridge area as per the direction of Hon'ble High Court of Delhi or Hon'ble NGT. I am regularly removing encroachment at other forest area at Departmental level due to which I receive threatening calls from unknown persons. In this regard it is kindly requested to take up the matter at senior level along with the Delhi Police and provide protection to me. I also request to provide a PSO with ammuniton.

Yours faithfully,

Satyendra
16/09/19
Satyendra Prakash

(Range Forest Officer)

put up on wall

13-9-19

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS AND WILDLIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS (SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI - 110044

F.03/RO/DCF(S)/Misc./18-19/4106

Dated 16.09.2020

To,
The Dy. Conservator of Forests,
South Forest Division,
Tughlakabad, New Delhi - 110044

Sub: Incident Report.

Sir,
On dated 12/09/2019, I was on regular patrolling in Asola Bhatti Wildlife Sanctuary and I observed that some illegal encroachment has been done by some unknown person near/adjacent to kabristan. I talk to the person encroaching that land/or the person found at the site and informed them that this is a notified Reserved Forest area and also a part of the Wildlife Sanctuary and it is an act of illegal encroachment and directed them to remove the encroachment. I also directed the field staff of the area to immediately call the police and lodge FIR against the illegal encroacher and I return back to the office. Last month also when I was on regular patrolling, then I saw a board installed near this kabristan which shows an act of illegal encroachment and directed them to remove the board from the ridge area and the same was removed.

After returning to office I was working in my room. Around 200 people gathered around the office and started protesting against me. The people were also heard passing threatening messages. I am also receiving many threatening calls on my personal number from unknown numbers stating that we are from this political party and we are from that political party and if you raise any objection again, we are going to kill you. The person also stated that you have allotted land to kabaristan, so we will also encroach the land and construct Samshan Ghat here and nobody can stop us from doing this.

It is pertinent to mention here that I am regularly removing the illegal encroachment from the ridge area as per directions of the Hon'ble High

court of Delhi or Hon'ble NGT. I am regularly removing encroachment at other forest area at Departmental level due to which I receive threatening calls from unknown persons. In this regard it is kindly requested to take up the matter at senior level along with the Delhi Police and provide protection to me. I also request to provide a PSO with ammunition.

Yours faithfully,

Sd/-

Satyendra Prakash
(Range Forest Officer)

उप वन संरक्षक (दक्षिणी)

वन विभाग दिल्ली सरकार निकट कार्यालय सिंह खडियां रोड,
गुगलका वाद नई दिल्ली -

विषय: खसरा नं. 166 व 167 छतारपुर स्टेसन में श्री सुन्दर तवर 5/0 श्री दिल्ली नगर
साथ फतेहपुर बैरी नई दिल्ली के द्वारा मेरे साथ मारपीट की गई के सम्बन्ध में।

महोदय,
आपको अवगत कराना है कि दिनांक 19/11/2019 को संगम वागवाग 1000 वर्ग
फीटहर माननीय वन मन्त्री श्री इमरान इंसान जी, मुख्य वन संरक्षक महोदय, उप
वन संरक्षक (दक्षिणी) महोदय खसरा नं. 166 में अनाधिकृत कब्जा हटवा रहे थे
मेरे पालिका मे से अनाधिकृत कब्जा करने वाला व्यक्ति जिसका नाम सुन्दर तवर 5/0
श्री सुजीचन्द निवासी फतेहपुर बैरी न.दि० मे वन विभाग के अधिकारियों व कर्मचारियों
के गाली दी तो मैंने उसको बोला कि आप गालियाँ क्यों दे रहे हो तो उसने उसके
बाद मेरे को भी गाली गलौच दी और उसने मेरी छाती मे रुक मुक्का मारा और
धक्का देकर मुझे खाई मे गिरा दिया जिसके कारण मेरे शरीर मे चोट आई है
जिसी सम्पत्ती के पर मैंने माननीय वन मन्त्री जी, व अपने अधिकारियों को सूचना भी
दी थी।

मेरे साथ मारपीट होने के दो घंटे बाद मुझे साँस लेने में तकलीफ महसूस होने लगी
और छाती के नीचे तेजी का दर्द हुआ इसके उपरान्त वन रक्षक श्री राजेश सिंह ने 100000
पुलिस को काल किया 100000 पुलिस मुझे ट्रामा सेंटर ले गए जहाँ मेरा उपचार किया
गया मारपीट करने वाले व्यक्ति का नाम वहाँ पर उपरिचत जनता (बोगी) ने बताया है।
श्री सुन्दर तवर ने मुझे जान से मारने की भी धमकी दी है इसलिये मेरा आपसे अनुरोध
है कि मेरी जान-माल की सुरक्षा को देखते इस मुझे साठव दिवस से वेस्ट डिवीजन
के शीफ्ट ही रिलीज कर दिया जाय, क्योंकि यहाँ के थुमाफियाओं से मुझे जान-माल का
खतरा है।

अतः यह मेरे उपर ही हमला नहीं पूरे विभाग पर हमला है और विभाग की
निहजता है, आज मेरे उपर दुबटना हुई कल किसी भी अधिकारी के साथ ही
सकती है, इसलिये जो भी विभागीय व कानूनी कार्रवाई हो सकती है, सुन्दर तवर
के खिलाफ करने का कष्ट करें, वरना थुमाफियाओं के हाँसले बलबन्द हो जायेंगे और व
विभाग की थुमी को बचाना मुखकल हो जायेंगा, रिपोर्ट कार्रवाई हेतु पशुत है।

Has the complaint been registered with police?
88917
20/11/19

अपनी
20/11/19
(कलकीर सिंह)
R. O. Mehrauli

To,
The Dy. Conservator of Forests (South),
Forest Department, Delhi Govt.
Tughlakabad, New Delhi.

Subject: Regarding physical violence with me by Sh. Sunder Tanwar s/o Sh. Dhuli Chand, Village Fatehpur Beri, New Delhi Khasra No. 166 and 167 area.

Sir,

It is brought to your attention that on 19.02.2019 at around 01:00PM in the afternoon, the Hon'ble Minister for Forests Sh. Imran Hussain, Chief Conservator of Forests and Deputy Conservator of Forests (South) were getting illegal encroachments removed from Khasra no. 166, when a member of the public who had done illegal encroachment whose name is Sunder Tanwar s/o Sh. Dhuli Chand resident of village Fatehpur Beri, New Delhi started abusing the officers and staff of the Forest Department, I asked him why are you hurling abuses, then he started abusing me also and hit one punch on my chest and pushed me into a pit, because of which I suffered injuries on my body and on the spot I informed the Hon'ble Minister of Forest and Officers.

Two hours after this physical assault on me I started experiencing difficulty in breathing and severe pain under my chest, where after Forest Guard Sh. Rajesh Singh called the Police on No. 100. The PCR vehicle took me to Trauma Centre where my treatment was done, also the name of the person who assaulted me was informed to me by the people standing at the spot. Sh. Sunder Tanwar has also threatened to kill me and therefore in order to protect my life it is requested that I be released to the West Division from the South Division, as my life is under threat from the land mafia here.

Therefore, this is not just an attack on me but on the whole department and an insult of the department, today this incident has happened with me, tomorrow it may happen with any officer, thus whatever departmental or

legal action that can be taken should be taken against Sh. Sunder Tanwar, otherwise the courage of the land mafia will only increase.

Report is submitted for necessary action.

Sincerely,
Sd/- 20/02/19
Balbir Singh
Deputy Range Officer
Mehrauli Range

श्री आन उपवन संरक्षण (य.प.)

शुद्धि रज तुंगल काकाद नरि दिल्ली-44

विषय:-

यवली क्षेत्र में वन विभाग की सूत्रि से अवैध कब्जा होने के दौरान आम जनता द्वारा आम प्रत्यक्ष कर के सम्बन्ध में

प्रस्ताव

आपको अवगत किया जाता है कि उपरोक्त क्षेत्र में अवैध कब्जा है गांधी व्हा विसको दिनांक 22.10.19 का पुलिस सहायता लेकर अवैध कब्जा हटाया जा रही था / अर्थात् दौरान करीब 300 से 400 आम जनता को के पर शांति तथा देखभाल वन प्रभाग काप लय का अंज गेट लोडने की का शिफ्ट की और ये वार मान्य कर उपवन संरक्षण (य.प.) काप लय में दूसरा गांधी उसके उपरान्त ड.म.0 संगम विहर व ड.म.0 तिकड़ी खानपुर पुलिस बल के साथ आर और करीब 3-4 घन्टे के कार्य मामले का शांति किया गांधी अवैध कब्जा हटाने के दौरान वन रक्षा का जान माल का खतरा भी रहता है।



Certified Copy Release Under RTI Act. 2005

सचवाय

26

जैश कुमार (उप रज अधिकारी)

To,
The Dy. Conservator of Forests (South),
Shooting Range, Tughlakabad,
New Delhi -44

Subject: Regarding Violent behavior by general public during removal of illegal encroachments on Forest land in Devli area.

Sir,

It is brought to your attention that there were illegal encroachments in the aforesaid area which were being removed on 22.10.19 with Police assistance. It is during this time that about 300-400 people of the general public congregated at the spot and tried to break the gate of the office of the South Forest Division and jumped over the boundary wall and forcefully entered the office of the Deputy Conservator of Forests (South). Thereafter the S.H.O of Sangam Vihar and S.H.O of Tikri Khanpur came with police force and after 3-4 hours calmed the situation.

The life and property of the forest staff us constantly under threat during removal of illegal encroachments.

Sincerely,
Sd/-
Naresh Kumar
Deputy Range Officer

Seal of the O/o Dy. Conservator of Forests
Tughlakabad, N.D.-44
Diary no. 8855
Dt. 11/1219

-TRUE TRANSLATED COPY-

GOVT. OF NCT OF DELHI
OFFICE OF THE DEPUTY CONSERVATOR OF FOREST
WEST FOREST DIVISION; MANDIR LANE; NEW DELHI-60

21

No. F. 2(142)/DCF (W)/RTI ID-108 /2019-20/ 9294

Dated: 07/01/2020

To,

Aditya N Parsad (Advocate),
A-311, Meera Bagh, New Delhi 110087.

SUB: RTI Reply of Shri Aditya N Parsad.

Sir,

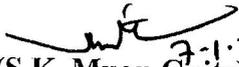
Please refer to your RTI application I.D. No.108, I am inform to you that point wise reply is as under:

Information Required	Reply
As per records, Please provide the certified copy of the incident reports made by the official of the West Forest Division including the Range Officer, DRO and Forest Guard regarding physical assault or threatening behavior against them	As per records available in this office Total 02 nos. of incident reports made by the official of this Division regarding physical assault.
As per records, please provide certified copies of police complaints made in the aforesaid Cases and copy of the the FIR, if any.	Copy of the certified copy can be obtained from This office after depositing requisite amount under RTI Act 2005 i.e. Rs. 2 per pages.

As per Section 19 of Right to Information Act, 2005 you may file an appeal to the First Appellate Authority with in 30 days from this letter, Whose particulars are given Below:-

Chief Conservator of Forests (Forest & Wildlife), A Block,
2nd Floor, Vikas Bhawan, I.P. Estate, New Delhi-11002.

Yours Faithfully,


(S.K. Muan Guite)

**DY. CONSERVATOR OF FOREST/SPIO
(WEST FOREST DIVISION)**

सेवा में,

श्रीमान इ.ए.ए. साहब
बाबा हरिकेश भाना
नजफगढ़

22 B 10/3/19

He Sunil No-1047/DW

10/3/19

पिन- 9811734397

विषय: Karamveer St. Ram Chander, V.P. O Jharoda
Sachin St. Karamveer V.P. O Jharoda के
खिलाफ अभियाही करवाने के सम्बन्ध में।

महोदय जी,

मैं नरिज कुमार ब.वन विभाग में क्वॉटरमैन

की पॉस्ट पर नजफगढ़ रेंज में कामरत हूँ आज जब-शुक्रवार

में प्रातः शोकाभत के आचार पर Inspektion करने गया।

मैं Karamveer बाजी से मिलने के लिए उनके घर गया वहाँ

के बाहर निकल कर डाम और गाली देने लग गये और उनके

लड़का Sachin भी वहाँ आया और मुझे गाली देने शुरू करने लगे

और मेरा पैर भी बाइल और I-Card किन लिमा। वहाँ पड़ीस

के लगभग 10-15 आदमी इतने और मुझसे लकल लगत ध्यान

लिखवाने लिखवा लिए। और वहाँ की हम SC-ST Act लगावा

कर मुझे फसवा देगे और जान से मार देगे। इसके इसके बाद

वहाँ कुछ आदमी और जमे इतने मुझे हुल्लू हुल्लू हुआ। आपसे

अनुरोध है कि इन लोगों के खिलाफ सख्त से सख्त कार्रवाई
की जाए और भविष्य में मैं से लगे सरकारी काम में
जुट

DTM

बाधा नहीं पहुँचाएँ और सरकारी कार्रवाई को मारने पिछले से
 पहले सीधे। उन्होंने मुझे लिखवाया की अरुण अगर मैं कामबीर
 को माली की और न्यारा बाला और कामबीर ने पंडू नहीं
 काटे।

मलयवाह

Meerut

मीरुत 10/3/19

वम रक्षक नजामगढ़

9588188852

म

To,
Station House Officer,
Police Station Baba Haridas
Najafgarh

No.22B 10/3/19
HC Sunil No. 1047/DW
Sd/-

Subject: Complaint for action against Karmveer S/o Ramchander, V.P.O Jharoda and Sachin s/o Karamveer V.P.O. Jharoda.

Sir,

I, Neeraj Kumar, am posted as Forest Guard in the Forest Department in Najafgarh Range. Today I had gone to village Jharoda to inspect a complaint regarding tree cutting.

When I went to meet Karamveer at his house, he came out and started abusing me and his son Sachin also came there abused me and started hitting me and snatched away my mobile phone and I-Card.

About 10-15 m/en came from the neighborhood and made me write down a wrong statement. And said that we will tighten you by putting SC-ST Act on you and then kill you.

Thereafter some more men came there and got me released. You are requested to take strict action against these two persons and people do not cause hindrance in official Government work and think before hitting a Government official. They made me write that Arun Dagar abused Karamveer and called him a *Chamaar* and that Karamveer had not cut any tree.

Thank you

Sd/- 10/3/19

Neeraj Kumar

Forest Guard, Najafgarh Range

9588188852

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)

(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (ज़िला): SOUTH WEST P.S.(थाना): VASANT KUNJ SOUTH Year(वर्ष): 2019 FIR No(प्र.सू.रि.सं.): 0290 Date : 01/06/2019

2. Act(s)(अधिनियम): Section(s)(धारा(एँ)):
- IPC 1860 186/353/332/34

3. Occurrence of Offence (अपराध की घटना):

(a) Day(दिन): SATURDAY Date From(दिनांक से): 01/06/2019 Date To(दिनांक तक): 01/06/2019
Time Period (समय अवधि): Time From (समय से): 10:00 hrs Time To (समय तक): 10:00 hrs
(b) Information received at P.S.(थाना जहां सूचना प्राप्त हुई): Date(दिनांक): 01/06/2019 Time (समय): 21:40 hrs
(c) General Diary Reference (रोजानामचा संदर्भ): Entry No.(प्रविष्टि सं.): 127A Date/Time(दिनांक/समय): 01/06/2019 21:43

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

(a) Direction and Distance from P.S (थाना से दूरी और दिशा): SOUTH , 3 Km(s) Beat No(बीट सं.): 06
(b) Address(पता): ,ISRAIL CAMP ,RANGPURI PAHARI MAHIPALPUR
(c) In case, Outside the limit of the Police Station (यदि थाना सीमा के बाहर हैं):
Name of P.S(थाना का नाम): District(ज़िला):

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name(नाम): KRISHAN PAL
(b) Date/Year of Birth (जन्म तिथि /वर्ष): Nationality (राष्ट्रीयता): INDIA
(c) Passport No.(पासपोर्ट सं.): Date of Issue (जारी करने की तिथि): Place of Issue (जारी करने का स्थान):
(d) Occupation (व्यवसाय):
(e) Address(पता): H.NO G 74, GALI NO 4, SHARDANAND COLONY, BHALASVA DAIRY NEW DELHI, NORTH, DELHI, INDIA,

7. Details of Known/Suspect/Unknown accused with full particulars(attach separate sheet if necessary)(जात/ संदिग्ध /अज्ञात अभियुक्त का का पुरे विवरण सहित वर्णन):

8. Reason for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):
NO DELAY

9. Particulars of the properties stolen/involved (attach separate sheet if necessary):

Sl.No. (क्र.सं.)	Property Type(Description)	Est. Value(Rs.)(मूल्य (रु में))
------------------	----------------------------	---------------------------------

10. Total value of property stolen (चोरी हुई सम्पत्ति का कुल मूल्य):

11. Inquest Report / U.D. Case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण नं., यदि कोई हो):

12.F.I.R. Contents (attach separate sheet, if required)(प्रथम सूचना रिपोर्ट तथ्य):

ब्यान अजाने Krishan Pal S/O Lt Sh. Khajan Singh R/o H.No G-74 Gali No 4 Shardhanand Colony , bhalasva dairy New Delhi Age 56 Years m- 8512804103 ब्यान किया कि मैं पता उपरोक्त पर सह परिवार रहता हूं। मैं वन विभाग दिल्ली में रंगपुरी क्षेत्र में बतौर (Labour) तैनात हूं आज दिनांक 01/06/19 को मैं वन रक्षक अशोक मीणा व माधु जी (Labour) के साथ इजराइल कैम्प रंगपुरी पहाड़ी में इलाका निरीक्षण कर रहा था जो मन में अपने साथियों के साथ रंगपुरी पहाड़ी में बाग की तरफ पहुंचा तो पाया कि कुछ लोग वन -भूमि पर ईट में सीमेंट की मदद से नहीं झुग्गी बनाने लग रहे थे जिन्हें मना करने पर वह हमसे बहस करने लगे जो इतने में ही एक शख्स गजेंद्र ने बोला कि इन्हें पकड़ो और मारो इतने में ही वहां पर मौजूद अशोक मीणा व मेरे साथ, दो औरतों व कुछ लोगों ने मारपीट शुरू कर दी और कहा कि हम झुग्गी बनाकर रहेंगे। तुम्हारी हिम्मत कैसे हुई हमें रोकने की जो इतने में ही पुलिस स्टाफ से Head Constable Bharat Singh भी मौका पर आ गया। जो उन्होंने हमें उन लोगों से छुड़वाया जो उन औरतों का नाम बाद में रिकू व रिकी व लोगों का नाम कुंदन व गजेंद्र पाया गया। जो उपरोक्त लोगों ने एक नियत होकर हमें सरकारी काम करने से रोका है वह मारपीट की है इन सभी के खिलाफ कानूनी कार्यवाही की जाये आपने मेरा ब्यान लिखा सुन व समझ लिया ठीक है। Sd/- Hindi किशन पाल Attested Sd/- English SI sandeep Yadav P.s V.K South श्रीमान Duty Officer साहब थाना वसंत कुंज साउथ नई दिल्ली बकार सरकार निवेदन इस प्रकार है कि इमरोज मन SI को दौराने Emergency Duty DD.No 32A मिलने पर मन मय हमराही Ct Sribhan No 1714/SW मौका इतला इजराइल कैम्प, रंगपुरी पहाड़ी महिपालपुर पहुंचा जहां पर Beat Head Constable Bharat Singh No 36/Sw वन रक्षक अशोक मीणा वन विभाग रंगपुरी क्षेत्र में Labour माधु जी व कृष्णपाल मुलाकी हुए जिन्होंने एक लड़के को मन SI के हवाले किया जो उस लड़के का नाम पता बाद दरियाफ्त Kunden Kumar S/o Sh. Gajender Prasad R/O H.No 220 Israil Camp Rangpuri Pahari , Mahipalpur Delhi Age 20 साल होना मालूम चला। जो मौका पर ही ईट सीमेंट व आधी अधूरी बनी हुई झुग्गी मिली जिसको मन SI ने अपने मोबाइल फोन से फोटोग्राफ लिए जो दरियाफ्त पर इसी झुग्गी को बनाने को लेकर पकड़े हुए लड़के कुंदन कुमार व अन्य का वन विभाग Labour Krishan Pal व वन रक्षक अशोक मीणा से मारपीट होना मालूम चला जो मौका से उपरोक्त शख्स को थाना हजा लाया गया जो शिकायतकर्ता ने अपना उपरोक्त ब्यान मन SI को तहरीर कराया जो हालात से मौका मुलाहिजा से ब्यानात से सरेदस्त सूरत जुर्म U/s 186/353/332/34 IPC का सरजद होना पाया जाता है। लिहाजा तहरीर हजा बगर्ज कायमी मुकदमा दरपेश है। मुकदमा दर्ज रजिस्टर करके नंबर मुकदमा से इतला दी जाये मन SI रवाना मौका का होता हूं। तारीख वक्त वकुआ ; - 01/06/19 At About 10:00 Am जाय वकुआ:- इजराइल कैम्प, रंगपुरी पहाड़ी महिपालपुर तारीख वक्त दरपेशगी तहरीर:- 01/06/19 At 9:40 PM Sd/- English SI Sandeep Yadav P.S Vasant Kunj South Dt- 01/06/19 कार्यवाही पुलिस अज थाना तहरीर की दरपेशगी पर मुकदमा हजा बजुर्म U/S186/353/332/34 IPC दर्ज Computer किया जाकर FIR Computer Copy मय असल तहरीर बदस्त SI Sandeep Yadav भिजवाई जा रही है। जो आईन्दा तफ्तीश अमल में लायेगी। दीगर नकुलात बजरिये डाक अफसरान बाला की खिदमत मे अरसाल होंगे। FIR DO साहब को चैक करवाकर बाद तसल्ली फ्रीज की गई।

13.Action Taken Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2:

(की गयी कार्यवाही: चूंकि उपरोक्त जानकारी से पता चलता है कि किया गया अपराध मद सं.2.में उल्लेख धारा के तहत है):

(i) Registered the case and took up the investigation:

OR (या)

(प्रकरण दर्ज किया गया और जांच के लिए लिया गया):

(ii) Directed (Name of the I.O.)(जांच अधिकारी का नाम): SANDEEP YADAV

Rank (पद):

SI (SUB-INSPECTOR)

No(सं.): 29100408

to take up the investigation (को जांच आपने पास में लेने के लिए निर्देश दिया गया) OR(या)

(iii) Refused investigation due to(जांच के लिए):

OR (के कारण इंकार किया या)

(iv) Transferred to P.S(name)(थाना):

District(ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित)

F.I.R read over to the complainant/informant, admitted to be correctly recorded and a copy given to the complainant/informant, free of cost : (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी) :

R.O.A.C.(आर.ओ.ए.सी.):

District : SOUTH WEST

P.S: VASANT KUNJ SOUTH

Year: 2019

FIR No: 0290

Date: 01/06/2019

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**14. Signature / Thumb Impression
of the Complainant / Informant:**

(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

Signature of Officer

Name(नाम): AMAR PAL SINGH

Rank (पद): HC (HEAD CONSTABLE)

No.(सं.): 28910580

15. Date and Time of despatch to the court:

(अदालत में प्रेषण की दिनांक और समय):

12. F.I.R Contents (attach separate Sheet if required)

Statement of Krishan Pal S/o Lt. Sh. Khajan Singh R/o H.No. G-74 Gali No.4. Shardhanand Colony. Bhalasva Dairy, New Delhi Age 56 Years M-8512804103 given this statement that I reside with family at the aforesaid address. I am posted as Labour in the Forest Department Delhi in Rangpuri Range. Today on 01/06/2019 I was inspecting Israel camp in Rangpuri Pahadi along with Forest Guard Ashok Meena and Madho Ji (Labour), when we reached the garden in Rangpuri Pahadi we found that some people were constructing a Slum with the help of bricks and cement. When we told them to stop they started arguing with us when suddenly one person Gajendra said that catch these people and beat them and immediately Ashok Meena who was present there was getting beaten along with me by two ladies and some other people and said that we are determined to construct the slum and how dare we stop them. Head Constable Bharat Singh from the Police Staff also reached the site. He got us released from these people and that the names of ladies is Rinku and Rinki and names of other people being Gajendra and that these people with common intention stopped us from executing Government work and beat us and necessary legal action be taken against them. You have written by statement, I have heard, it is correct. Sd/- Hindi Kishan Pal Attested Sd/- English SI Sandeep Yadav P.S. V.K South. Shrimaan Duty Officer Sir P.S. Vasant Kunj South New Delhi Respectfully submitted as under. Today I SI on receipt of DD no. 32A during emergency duty along with constable Sribhan No. 1714/SW reached the place of incident at Isreal Camp Rangpuri Pahadi where beat Head Constable Bharat Singh no. 36/SW, Forest Hurad Ashok Meena of Forest Department Rangpuri Range alongwith Labour Maadho ji and Krishan Pal

met us and who handed over a boy whose name on enquiry was revealed as Kundan Kumar S/o Sh. Gajender Prasad R/p H. No. 220 Israil Camp Rnagpuri Pahadi Mahipalpur Delhi, aged 20 years, on the spot a half built Slum with bricks and mortar was found whose photographs were taken by me SI from my mobile. On enquiry it was revealed that Kundan Kumar and others assaulted Forest Department's labour Krishan Pal and Forest Guard Ashok Meena due to building of said slum, the said person was brought to police station where complainant got recorded his above mentioned statement to me SI. From the facts and spot inspection and statements offence u/s 186/353/332/34 IPC have been found to be committed. Hence statement is produced for registration of case. After registration of case Number of case may be intimated, I SI is going to the spot. Date and occurrence of incident 01/06/19 at about 10:00 Am, Place of Occurrence:- Israel Camp, Rangpuri pahadi Mahipalpur, Date and Time of production of statement and intimation to PS 01/06/2019 at 9:40PM sd/- English SI Sandeep Yadav P.S. Vasant Kunj South Dt- 01/06/19. Action taken by Police, ON receipt of statement today case u/s 186/353/332/34 IPC for the offences committed was recorded in the computer and computer copy of FIR along with original statement is being sent to SI Sandeep Yadav who will carry out the further investigation. The facts and circumstances of the offence will be intimated to officers by Post. The FIR has been checked and got freeze.

-TRUE TRANSLATED COPY-

Sarvodaya Enclave loses 77 trees in 7yrs

A survey showed that fully grown Ashoka, Amaltas, Neem, Bougainvillea, Saptaparni, Peepal trees had been lost

Soumya Pillai

soumya.pillai@htlive.com

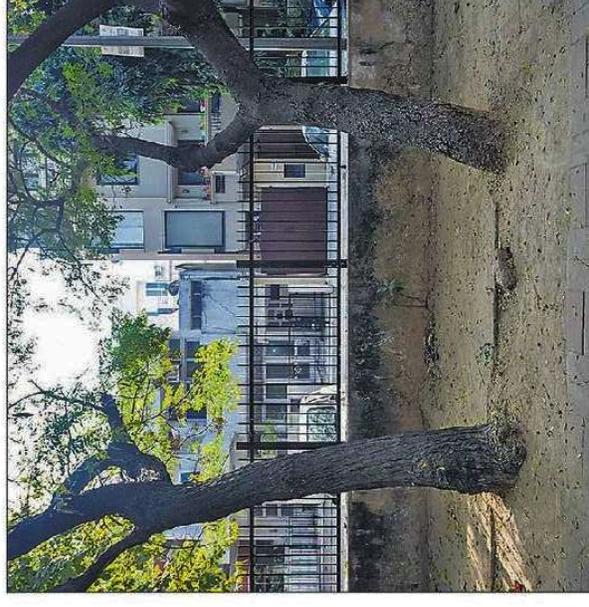
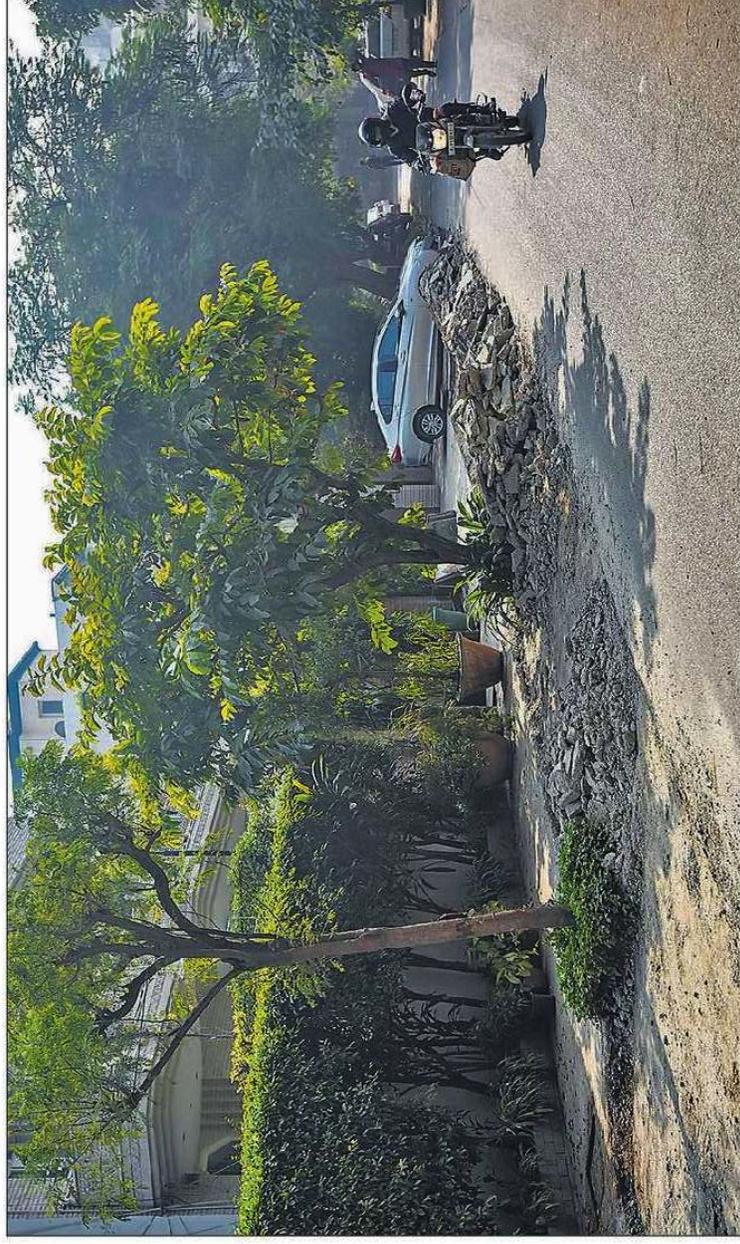
NEW DELHI: South Delhi's upscale neighbourhood of Sarvodaya Enclave, which pioneered the Capital's first tree census in 2012, has lost at least 77 fully grown trees, showed the second round of a year-long census. The total number of trees in the area has gone down from 787 to 731, despite the addition of 21 new trees.

The second round of tree census conducted between 2018 and 2019 in the neighbourhood, the results of which were compiled this year, showed that 77 trees, which were recorded in the first survey in 2012, were not found in the area. Residents said that these trees were either lost to storms, construction activities, heavy concretisation or old age. The survey showed that fully grown Ashoka, Amaltas, Neem, Bougainvillea, Saptaparni, Peepal, Harsingar, Ficus Benjaminia, Semal and Yellow Oleander trees had been lost.

The list included around 15 Ashoka trees, six Mulberry trees, nine Frangipani, and seven Gulmohur trees among several others.

On December 8, environmentalist Bhavreen Kandhari sent a complaint to the deputy conservator of forests (south division), highlighting the loss of trees in the neighbourhood.

"Section 10 of the Delhi Preservation of Trees Act, 1994, imposes an obligation to plant trees by parties that have felled



The concretised and cemented surroundings of a tree, now dug up in Sarvodaya Enclave, New Delhi. The total number of trees in the area has gone down from 787 to 731, despite the addition of 21 new trees. The first tree census was conducted in 2012, and second one between 2018 and 2019 in the neighbourhood, the results of which were compiled this year.

ANAL KS/HTPHOTO

notebooks, clicking pictures of trees at their gates. We all want to do our bit for the environment, but many do not know that something as small as just allowing a tree to expand its roots by not concretising the area around it can help extend its lifespan," said Meenal Sood, a resident of the neighbourhood.

Tarun Kumar, who owns a daily needs shop in the colony, said that regular tree plantation drives are also now being organised by the residents here. "Because people here are educated and involved, they have organised plantation drives in the area. Some saplings are planted in the park and some are planted in their gardens or outside their houses," Kumar said. Dwivedi also agreed that since

mitigate. It is definitely a good idea to have such census across the city," Babu said. Highlighting the need for such a local-level tree count, the residents of Sarvodaya Enclave said that since the survey was first conducted in 2012, people here have become more aware of the need for the preservation of trees in the colony.

Hindustan Times visited the residential colony on Friday and found that many residents had removed the cement and tiles that were choking the roots and trunk of trees from their driveways. "Residents have definitely become more aware. When the survey was being conducted back in 2012, many were wary of why the volunteers were walking around with inch tapes and

census makes people not only notice but also record them. This results in greater involvement from their end in the protection of trees. (Tree) census ensures the tree therefore its importance cannot be overemphasised." CR Babu, an ecologist and professor emeritus at the Centre for Environmental Management of Degraded Ecosystem, Delhi University, said the tree census could provide an idea of how prepared the city is to fight pollution. He said that it will also help keep a check on illegal fellings and assess how many trees need to be planted in an area.

"The girth and canopy would help us know how much carbon is trapped in these trees, how much dust they can trap and how much pollution they can

the large-scale felling of trees, most were not aware of the enormity of the situation because there was no data to record how many trees were lost all over the city. "We are alarmed at large-scale felling of trees. When you take our case study, you realise that their [trees] losses are massive, that too from right under our noses in our own colonies. The only reason we take this lightly is because we don't know how many are lost because there is no data." She added that a tree census was required in other areas of the Capital as well.

"Trees in proximity to homes are often overlooked. However, the maximum benefits one reaps from a tree depends on how close we are to it. Citizens' tree

them. In Sarvodaya Enclave, 77 trees are missing and have not been replaced. This is in violation of aforementioned provisions and also hints towards the direction that these trees might have been illegally felled. A thorough investigation must be conducted to know what has happened to these trees and to identify parties responsible," the complaint read.

Responding to HT's query on the action initiated on the complaint, DCF (south) Amit Anand assured that the complaint will be looked into and necessary legal action will be taken against the erring parties.

Padmavati Dwivedi, an environmentalist who also spearheaded the first and second tree census in the area, said while some residents were alarmed at

the first survey, public awareness and acceptance of such a survey has increased. "The second tree census involved more people. It got less resistance from the colony. It was also easier to get volunteers from across the city. However, the builders avoided planting saplings to replace those they removed. Both the RWA (residents' welfare association) and horticulture department of the municipal corporation must ensure that the forest department does not give permission for tree felling unless a sapling is planted first," she said.

A third survey is also likely to be conducted in the area sometime next year to maintain a regular count of trees and to ensure easy availability of data, Dwivedi added.

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On December 8, environmentalist Bhavreen Kandhari sent a complaint to the deputy conservator of forests (south division), highlighting the loss of trees in the neighbourhood. "Section 10 of the Delhi Preservation of Trees Act, 1994, imposes an obligation to plant trees by parties that have felled them. In Sarvodaya Enclave, 77 trees are missing and have not been replaced. This is in violation of aforementioned provisions and also hints towards the direction that these trees might

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Annexure A-3

THE CENTRAL INDUSTRIAL SECURITY FORCE ACT, 1968 (50 of 1968)

35

(As modified vide Act No.14 of 1983,
20 of 1989, 40 of 1999 and 22 of 2009)

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**THE CENTRAL INDUSTRIAL SECURITY FORCE
ACT, 1968
No.50 of 1968**

36

(As modified vide Act No.14 of 1983,
20 of 1989, 40 of 1999 and 22 of 2009)

An Act to Provide for the constitution and regulation of an armed force of the Union for the better protection and security of Industrial Undertakings owned by the Central Government and certain other Industrial Undertaking, employees of all such Industrial Undertakings and to provide technical consultancy services to industrial establishments in the private sector and for matters connected therewith)

Be it enacted by Parliament in the Nineteenth Year of the Republic of India as follows:-

1. **Short title, extent and commencement.**- (1) This Act may be called the Central Industrial Security Force Act,1968.

(2) It extends to the whole of India.

(3) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. **Definitions** (1) In this Act, unless the context otherwise requires -

(a) "Director-General" means the Director-General of the Force appointed under section 4;

(aa) "enrolled member of the Force" means any subordinate officer, under officer or any other member of the Force of a rank lower than that of an under officer;

(ab) "Force" means the Central Industrial Security Force constituted under section 3;

(ac) "Force custody" means the arrest or confinement of a member of the Force in accordance with rules made under this Act.

(b) "industrial undertaking" means any undertaking pertaining to a scheduled industry and includes an undertaking engaged in any other industry, or in any trade, business or service which may be regulated by Parliament by law;

(c) "industrial undertaking in public sector" means an Industrial Undertaking owned, controlled or managed by -

(i) a Government company as defined in section 617 of the Companies Act, 1956 (1 of 1956);

(ii) a corporation established by or under a Central Provincial or State Act, which is controlled or managed by the Government;

(ca) "industrial establishment" means an industrial undertaking or a company as defined under section 3 of the Companies Act, 1956 or a firm registered under section 59 of the India Partnership Act, 1932 which is engaged in any industry, or in any trade, business or service;

(cb) "joint venture" means a venture jointly undertaken by the Central Government or State Government with private industrial undertaking.

(d) Omitted...

(e) 'Managing Director' in relation to an Industrial undertaking, means the person (whether called a managing agent, general manager, manager, chief executive officer or by any other name) who exercises control over the affairs of that undertaking;

(f) "members of the Force" means a person appointed to the Force under this Act..

(g) "prescribed" means prescribed by rules made under this Act;

(ga) "private industrial undertaking" means an industry owned, controlled or managed by a person other than the Central or State Government or any industrial undertaking in public sector.

(h) "schedule industry" means any industry engaged in the manufacture or production of the articles mentioned in the First Schedule to the Industries (Development and Regulations Act. 1951); (65 of 1951)

(ha) "subordinate officer" means a person appointed to the Force as an Inspector, a Sub-Inspector or an Asstt.Sub. Inspector.

(i) "supervisory officer" means any of the officers appointed under Section 4 and includes any other officer appointed by the Central Government as a Supervisory Officer of the Force.

(j) "under officer" means a person appointed to the Force as a Head constable, Naik or Lance Naik.

(2) Any reference in this Act to a law which is not in Force in any area shall, in relation to that area, be construed as a reference to the corresponding law, if any, in force in that area."

3. Constitution of the Force :- (1) There shall be constituted and maintained by the Central Government an armed Force of the Union to be called Central Industrial Security Force for the better protection and security of Industrial undertakings owned by that Government, joint venture or private industrial undertaking and to perform such other duties as may be entrusted to it by the Central Government.

(2) The Force shall be constituted in such manner, shall consist of such number of supervisory officers, subordinate officers, under Officers and other enrolled members of the Force who shall receive such pay and other remuneration as may be prescribed.

4. **Appointment and powers of supervisory officers :-**(1) The Central Government may appoint a person to be the Director General of the Force and such other supervisory officers as considered necessary.

(2) The Director General and every other supervisory officers so appointed shall have, and may exercise, such powers and authority as provided by or under this Act.

5. **Appointment of enrolled members of the Force:-**The appointment of the enrolled members of the Force shall rest with the Director General who shall exercise the powers in accordance with rules made under this Act.

Provided that the powers of appointment under this section may also be exercised by such other supervisory officer as the Central Government may by order specify in this behalf.

6. **Certificates of Members of the Force:-** (1) Every enrolled members of the Force shall receive on his appointment a certificate in the form specified in the Schedule, under the seal of the Director-General or such other supervisory officer as the Director General may specify in this behalf, by virtue of which the person holding such certificate shall be vested with the powers of an enrolled member of the Force.

(2) Such certificate shall cease to have effect whenever the person named in it ceases for any reason to be an enrolled member of the Force.

7. Superintendence and administration of the Force: - (1)

The superintendence of the Force shall vest in the Central Government, and subject thereto and to the provision of this Act and of any rules made thereunder, the command, supervision and administration of the Force shall vest in the Director General.

(2) Subject to the provisions of sub-section (1), the administration of the Force within such local limits as may be prescribed shall be carried on by such other supervisory officers as considered necessary in accordance with the provisions of this Act and of any rules made thereunder and every supervisory officer placed in charge of the protection and security of an industrial Undertaking, joint venture or private industrial undertaking shall, subject to any direction that may be given by the Central Government or the Director General in this behalf, discharge his functions under the general supervision, direction and control of the Managing Director of that Undertaking.

8. Dismissal, removal etc. of enrolled members of the Force:-

Subject to the provisions of article 311 of the Constitution and to such rules as the Central Government may make under this Act supervisory officer may -

- (i) dismiss, remove, order of compulsory retirement or reduce in rank any enrolled member of the Force whom he thinks remiss or negligent in the discharge of his duty, or unfit for the same; or
- (ii) award any one or more of the following punishments to any enrolled member of the Force who discharges his duty in a careless or negligent manner, or who by any act of his own renders himself unfit for the discharge thereof, namely :-
 - (a) fine to any amount not exceeding seven days pay or reduction in pay scale;
 - (b) drill, extra guard, fatigue or other duty.
 - (c) removal from any office of distinction or deprivation of any special emolument.
 - (d) withholding of increment of pay with or without cumulative effect.
 - (e) withholding of promotion.
 - (f) Censure.

9. **Appeal and revision:-** (1) Any "enrolled" member of the Force aggrieved by an order made under section 8 may within thirty days from the date on which the order is communicated to him prefer an appeal against the order to such authority as may be prescribed, and subject to the provisions of sub section (2A), sub section (2B) and sub-section (3), the decision of the said authority thereon shall be final: Provided that the prescribed authority may entertain the appeal after the expiry of the said period of thirty days, if he is satisfied that the appellant was prevented by sufficient cause from filling the appeal in time.

2) In disposing of an appeal the prescribed authority shall follow such procedure as may be prescribed. (2A) Any enrolled members of the Force aggrieved by an order passed in appeal under sub-section (1) may, within a period of six months from the date on which the order is communicated to him, prefer a revision petition against the order to such authority as may be prescribed and in disposing of the revision petition, the said authority shall follow such procedure as may be prescribed.

(2B) The authority, as may be prescribed for the purpose of this sub-section, on a revision petition preferred by an aggrieved enrolled member of the Force or suo-moto, may call for, within a prescribed period, the records of any proceeding under section 8 of sub-section(2) or sub-section (2A) and such authority may, after making inquiry in the prescribed manner, and subject to the provisions of this Act, pass such order thereon as it thinks fit."

(3) The Central Government may call for an examine the record of any proceeding under section 8 or under sub-section (2), sub section (2A) or sub section (2B) of this section and may make such inquiry or cause such inquiry to be made and subject to the provisions of this Act, may pass such order thereon as it thinks fit; Provided that no order imposing an enhanced penalty under sub-section (2) or sub-section (3) shall be made unless a reasonable opportunity of being heard has been given to the person affected by such order.

10. **Duties of member of the Force:-** It shall be the duty of every member of the Force -

a) Promptly to obey and execute all orders lawfully issued to him by his superior authority;

(b) to protect and safeguard the Industrial Undertaking owned by the Central Government together with such other installations as are specified by that Government to be vital for the carrying on of work in those Undertakings, situate within the local limits of his jurisdiction: Provided that before any installation not owned or controlled by the Central Government is so specified, the Central Government shall obtain the consent of the Government of the State in which such installation is situate;

(c) to protect and safeguard any joint venture, private industrial undertaking and such other Industrial Undertakings and installation for the protection and security of which he is deputed under section 14;

(d) to protect and safeguard the employees of the Industrial Undertakings and installations referred to in clauses (b) and (c)

(e) to do any other act conducive to the better protection and security of the industrial undertakings and installations referred to in clauses b)and (c) and the employees referred in clause (d);

(f) to provide technical consultancy services relating to security of any private sector industrial establishment under section 14A.

(g) to protect and safeguard the organizations owned or funded by the Government and the employees of such organizations as may be entrusted to him by the Central Government.

(h) any other duty within and outside India which may be entrusted to him by the Central Govt. from time to time.

11. **Power to arrest without warrant: -**

(1) Any member of the Force may, without any order from a magistrate and without a warrant, arrest -

(i) any person who voluntarily cause hurt to, or attempts voluntarily to cause hurt to, or wrongfully restrains or attempts wrongfully to restrain or assaults, or uses, or threatens or attempts to use criminal force to any employee, referred to in clause (d) of section 10, or to him or any other member of the Force, in discharge of his duty as such employee or in execution of his duty as such member, as the case may be, or with intention to prevent or to deter him from discharging his duty as such member, or in consequence of anything done or attempted to be done by him in the lawful discharge of his duty as such member.

(ii) any person who has concerned in, or against whom a reasonable suspicion exists of his having been concerned in or who is found taking precautions to conceal his presence under circumstances which afford reason to believe that he is taking such precautions with a view to committing, a cognizable offence which relates to property longed, to or in the premises of any Industrial Undertaking referred to in clause (b) and (c) of section 10, or relates to the other installations, or to property in the premises of the other installations, referred to in those clauses;

(iii) any persons who commits or attempts to commit a cognizable offence which involves or which is likely to involve danger to the life of any person engaged in carrying on any work relating to any Undertaking or installations referred to in clauses (b) and (c) of section 10.

(2) If any person is found trespassing on the premises of any Industrial Undertaking referred to in clauses (b) and (c) section 10, he may without prejudice to any other proceedings which may be taken against him be removed from such premises by any member of the Force.

12. **Power to search without warrant:** - (1) Whenever any member of the Force not below the prescribed rank has reason to believe that any such offence as is referred to in section 11 has been or is being committed and that a search warrant cannot be obtained without affording the offender an opportunity of escaping or of concealing evidence of the offence, he may detain the offender and search his person and belongings forthwith and, if he thinks proper, arrest any person whom he has reason to believe to have committed the offence.

(2) The provisions of the Code of Criminal Procedure, 1973(2 of 1974) relating to searches under that Code shall, so far as may be, apply to searches under this section.

13. **Procedure to be followed after arrest:**-Any member of the Force making an arrest under this Act, shall, without unnecessary delay, make over the person so arrested to a police officer, or in the absence of a police officer, take such person or cause him to be taken to the nearest police station together with a report of the circumstances occasioning the arrest.

14. **Deputation of the Force to industrial undertaking in public sector, joint venture or private sector:**-(1) Subject to any general directions which may be issued, by the Central Government, it shall be lawful for the Director General on a request received in this behalf from the Managing Director concerned, of an industrial Undertaking in public sector, joint venture or private sector, showing the necessity there of to depute such number of members of the Force as the Director General may consider necessary for the protection and security of that industrial undertaking and any installations attached thereto and the members of the Force so deputed shall be at the charge the Managing Director.

Provided that in the case of an Undertaking owned, controlled or managed:

(i) by a Government company of which the Central government is not a member.

(ii) by a corporation established by or under a Provincial or State Act. No such request shall be entertained unless it is made with the consent of the Government of the State in which the Undertaking is situate.

(2) If the Director General is of the opinion that circumstance necessitating the deputation of the member of the Force in relation to an Industrial Undertaking under sub section (1) have ceased to exist or for any other reason it is necessary so to do, he may, after informing the Managing Director of that Industrial Undertaking, withdraw the member of the Force so deputed. Provided that the Managing Director may, on giving three month's notice in writing to the Director General that the members of the Force so deputed shall be withdrawn, and the Managing Director shall be relieved from the charge from the date of expiration of such notice or from any earlier date on which the Force is so withdrawn.

(3) Every member of the Force, which discharging his functions during the period of deputation, shall continue to exercise the same powers and be subject to the same responsibilities, discipline and penalties as would have been applicable to him under this Act, if he had been discharging those functions in relation to an industrial undertaking owned by the Central Government.

14A(I) Subject to any general directions which may be issued by the Central Government, it shall be lawful for the Director General, on a request received from the Managing Director of an industrial establishment in the private sector or any other person authorized by him in his behalf, to direct the members of the Force to provide technical consultancy services relating to security, to such industrial establishments in such manner and on payment of such fee as may be prescribed.

(2) The fee received under sub-section (1) shall be credited to the Consolidated Fund of India.

Explanation. - For the purpose of this section, the expression "Managing Director" in relation to an industrial establishment, means the person (whether called general manager, manager, chief executive officer, or a partner of a firm or by any other name) who exercises control over the affairs of the establishment."

15. Officers and Members of the Force to be considered always on duty and liable to be employed anywhere in India :-

(1) Every member of the Force shall, for the purpose of this Act, be considered to be always on duty, and shall, at any time be liable to be employed at any place within or outside India.

(2) Save as provided in section 14, no member of the Force shall engage himself in any employment of office other than his duties under this Act.

15A. Restrictions respecting right to form association etc:-

(1) No member of the Force shall, without the previous sanction in written of the Central Government or the prescribed authority,-

(a) be a member of, or be associated in any way with, any trade union, labour union, political associations or with any class or trade unions, labour unions or political associations; or

(b) be a member of, or be associated in any way with, any other society, institution, association or organization that is not recognized as part of the Force or is not of a purely social, recreational or religious nature, or

(c) communicate with the press or publish or cause to be published any book letter or other document except where such communication or publication is in the bona fide discharge of his duties or is of a purely literary, artistic or scientific character or is of a prescribed nature :

Explanation: - In any question arises as to whether any society institution association or organization is of a purely social, recreational or religious nature under clause (b) of this sub-section the decision of the Central Government thereon shall be final.

(2) No member of the Force shall participate in, or address, any meeting or take part in any demonstration organized by any body of person for any political purposes or for such other purposes as may be prescribed.

16. **Responsibilities of member of the Force during suspension:** - A member of the Force shall not by reason of his suspension from office cease to be a member of the Force; and he shall, during that period, be subject to the same responsibilities, discipline and penalties to which he would have been subject if he were on duty.

17. **Surrender of certificate arms etc., by persons ceasing to be members of the Force:** -

(1) Every person who for any reason ceases to be 'an enrolled' member of the Force, shall forthwith surrender to any supervisory officer empowered to receive the same, his certificate of appointment, the arms, accoutrements, clothing and other articles which have been furnished to him for the performance of duties as an enrolled member of the Force.

(2) Any person who willfully neglects or refuse to surrender his certificate of appointment or the arms, accoutrements, clothing and other articles furnished to him, as required by sub-section (1) shall on conviction, be punished with imprisonment for a terms which may extend to one month or with fine which may extend to two hundred rupees, or with both.

(3) Nothing in this section shall be deemed to apply to any article which, under the orders of the Director General, has become the property of the person to whom the same was furnished.

18. **Penalties for neglect of duty, etc.--**

(1) Without prejudice to the provisions contained in section 8, every member of the Force who shall be guilty of any violation of duty or willful breach or neglect of any Rule or regulations or lawful orders made by a Supervisory officer, or who shall withdraw from the duties of his office without permission, or who, being absent on leave, fails without reasonable cause, to report himself for duty on the expiration of the leave, or who engages himself without authority in any employment other than his duty as a member of the Force or who shall be guilty of cowardice, may be taken into Force custody and shall, on conviction, be punished with imprisonment for a term which may extend to one year.

(2) Notwithstanding anything contained, in the Code of Criminal Procedure, 1973 (2 at 1974) an offence punished under this section shall be cognizable and non-bail able.

(2A) Notwithstanding anything contained in the Code of Criminal Procedure, 1973, the Central Government may invest the Commandant with the powers of a Magistrate of any class for the purpose of inquiry into or trying any offence committed by an enrolled member of the Force and punishable under this Act, or any offence committed by an enrolled member of the Force against person or property of another member of the Force.

Provided that -

- (i) When the offender is on leave or absent from duty;
or
- (ii) when the offence is not connected with the offender's duties as an enrolled member of the Force; or
- (iii) when it is petty offence even if connected with the offender's duties as an enrolled member of the Force; or
- (iv) when, for reason to be recorded in writing, it is not practicable for the Commandant invested with the powers of a Magistrate to inquire into or try an offence,

the offence may, if the prescribed authority within the limits of whose jurisdiction the offence has been committed so requires, be inquired into or tried by an ordinary Criminal Court having jurisdiction in the matter.

(3) Nothing contained in this section shall be construed to prevent any member of the Force from being prosecuted under any other law for any offence made punishable by that law, or for being liable under any such law to any other or higher penalty or punishment than is provided for such offence by this section.

Provided that no person shall be punished twice for the same offence.

19. Application of Act 22 of 1922 to member of the Force:- The Police (Incitement to Disaffection) Act, 1922, shall apply to members of the Force as it applies to member of a Police Force.

20. Certain Acts not to apply to Members of the Force :- Nothing contained in the payment of wages Act, 1936, or the Industrial Disputes Act 1947, on the Factories Act 1948, or any corresponding law relating to investigation and settlement of industrial disputes in force in a State shall apply to member of the Force.

21. Protection of acts of members of the Force :-

(1) In any suit or proceeding against any member of the Force for any act done by him in the discharge of his duties, it shall be lawful for him to plead that such act was done by him under the order of a competent authority.

(2) Any such plea may be proved by the production of the order directing and it is so proved, the member of the Force shall thereupon be discharged from any liability in respect of the act so done by him, notwithstanding any defect in the jurisdiction of the authority which issued such order.

(3) Notwithstanding anything contained in any other law for the time being in force, any legal proceeding, whichever civil or criminal, which may lawfully be brought against any member of the Force for anything done or intended to be done under the powers conferred by, or in pursuance of, any provisions of this Act or the Rules there under shall be commenced within three months after the act complained or shall have been committed and not otherwise; and notice in writing of such proceeding and of the cause thereof shall be given to the person concerned and his supervisory officer at least one month before the commencement of such proceeding.

22. **Power to make rules :-** (1) The Central Government may, by notification in the Official Gazette, make Rules for carrying out the purposes of this Act.

(2) In particular, and without prejudice to the generality of the foregoing power such rules may provide for

-

- (a) regulating the classes, ranks grades, pay and remuneration of members of the Force and their conditions of service in the Force;
- (b) regulating the powers and duties of members of the Force authorised to exercise any functions by or under this Act;
- (c) fixing the period of service for Members of the Force.
- (d) prescribing the description and quantity of arms, accoutrements, clothing and necessary articles to be furnished to the Members of the Force;
- (e) prescribing the place of residence of members of the Force;

- (f) institution, management and regulations by any fund for any purpose connected with the administration of the Force;
- (g) regulating the punishments and prescribing authorities to whom appeals shall be preferred from orders of punishment or remission of fines or other punishments, and the procedure to be followed for the disposal of such appeals;
- (gg) regulating matters with respect to Force custody under this Act including the procedure to be followed for taking person into such custody;
- (ggg) regulating matters with respect to disposal of cases relating to offences under this Act and specifying the places in which person convicted under this Act may be confined;
- (gggg) prescribing authority under sub-section (2A) of section 9 and the procedure to be followed by such authority in disposing of the revision petition;
- (ggggg) prescribing authority under sub-section (2B) of section 9, the period within which such authority may call for the records and the manner in which such authority may make inquiry.
- (h) the terms and conditions subject to which member of the Force may be deputed under section 14 and the charges there for;
- (hh) the manner in which and the fee on payment of which the technical consultancy services shall be provided under sub-section (1) of section 14A; and
- (i) any other matter which has to be or may be prescribed or in respect of which rules are required to be made under this Act.

(3) Every rules made under this section shall be laid as soon as possible may be after it is made before each House of Parliament while it is in session for a total period of thirty days, which may be comprised in one session or in two or more successive sessions and before its expiry of the session immediately following the session or the successive aforesaid both House agree in making any modification in the rule, or both Houses agree in making any modification in the rule, or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

THE SCHEDULE
(See Section 6)

A. B. has been appointed an enrolled member of the Central Industrial Security Force under the Central Industrial Security Force Act, 1968, and is vested with the powers, functions and privileges of an enrolled member of the Force.

APPENDIX
THE CENTRAL INDUSTRIAL SECURITY FORCE
(AMENDMENT) ACT, 1983
(14 of 1983)

14. (1) The force constituted under the Principal Act as functioning immediately before the commencement of this Act (hereafter in this section referred to as the existing Force) shall, on such commencement, be deemed to be the force constituted under the principal Act amended by this Act, and every member of the existing force holding immediately before such commencement an office mentioned in column (1) of the Table below shall, on such commencement, be deemed to have been appointed to the office mentioned in the corresponding entry in column (2) of the said Table.

TABLE

1.	Chief Security Officer	Commandant
2.	Deputy Chief Security Officer	Deputy Commandant
3.	Security Officer	Assistant Commandant
4.	Head Security Guard	Head Constable
5.	Senior Security Guard	Naik
6.	Security Guard	Constable

(2) Notwithstanding anything contained in sub-section (1), any member of the existing Force may, within thirty days from the commencement of this Act, exercise his option by notice in writing to the Director General.

- (a) if such a member had been on deputation to the existing Force from any other service, to revert to such other service, and
- (b) in any other case, to retire from service, and an option so exercised shall be final, and member exercising such option shall be permitted, within thirty days from the date on which he exercises such option to revert to the service from which he had been on deputation or, as the case may be, to retire from service.

Explanation : For the purposes of this section the expression "member" includes an officer, and the expression "Director General" shall have the same meaning as in the principal Act as amended by this Act.

ADITYA NARAYAN PRASAD
(ADVOCATE)

Law Office:
A-311, Meera Bagh,
New Delhi - 110087 (India)
Tel. : +91 9213155390
Email : adityanarayanprasad@gmail.com

Court Matter
Urgent

The Principal Chief Conservator of Forests,
Department of Forests & Wildlife, GNCTD,
A -Block, Vikas Bhawan, I.P. Estate,
New Delhi – 110 002

Sub: Engagement of the Central Industrial Security Force as a consultant for assessing the security requirements of the Department and deployment thereof.

Ref: Department of Forests & Wildlife - Minutes of Meeting held in the matter of E.A. No. 19/2019 in *Aditya N Prasad & Ors. v UOI & Ors, O.A. 215 of 2014*, pending before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, circulated vide letter no. F.1(39)/DCF(HQ)/Estt./Rect.EDCIL/2019/Pt File/8455-59 dated 01.10.2019 – regarding.

Dear Sir,

This is with reference to the subject matter. During the meeting on 01.10.2019, it was discussed that after the recruitment of the 242 posts, the personnel recruited would be sent for training to the forest training academy in the state of Haryana in small batches and that the said training takes approximately two years for completion. It is also pertinent to mention here that these posts, so sanctioned, are still less than what the Department had originally requested for to carry out its statutory mandate. It is on these facts that the undersigned had requested during the aforesaid meeting that the department should seriously consider requesting the Ministry of Home Affairs, Govt. of India, which is a party respondent in the aforesaid case before the Hon'ble National Green Tribunal, for adequate companies of Central Armed Police Forces (CAPF's) till such time the departmental recruitment is completed, the personnel are trained and necessary infrastructure is put in place. It is in this background that I write to you today.

1. The Central Industrial Security Force (CISF) established under the Central Industrial Security Act, 1968, is empowered under law to give technical consultancy services relating to security. The website of the CISF states that it has been providing such consultancy services to various establishments including the private sector for a fee, which is fixed by the Ministry of Home Affairs, Govt. of India, from time to time. Through the aforesaid consultancy services the CISF provides complete security solutions including but not limited to - Threat Perception & Risk analysis, Access Control & Perimeter protection, Assessment of Manpower requirements, Security system applications, Security & Fire Audit, internal intelligence etc., which is the need of the hour for the Department of Forests & Wildlife for protection of the Forests areas and the fauna therein

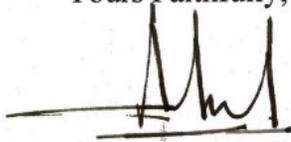
ADITYA NARAYAN PRASAD
(ADVOCATE)

in terms of the statutory mandate of the Department and the orders of the Hon'ble Supreme Court of India in the matter of *M.C. Mehta v Union of India, W.P (C) 4677/1985*, orders of the Hon'ble High Court of Delhi in the matter of "*Court on its own motion (Air Pollution in Delhi) v Union of India & Ors.*" *W.P.(C) No. 1346 of 2015*; the judgement of the National Green Tribunal in the matter cited in subject above, and orders of the Hon'ble National Green Tribunal in the matter of *O.A No. 58 of 2013 Sonya Ghosh vs. GNCTD*.

2. It is also brought to your kind attention that the CISF is also deployed not just for government departments, but also in numerous private establishments such as Infosys Ltd., Reliance Industries, Tata Steel Ltd., Patanjali Foods etc. The details of the services provided by the CISF are annexed herewith at **Flag 'A'**.
3. Significantly, the CISF Act, through Sections 10 and 11 provides for the duties and powers of the Force which includes power to arrest without warrant, protecting the members of the protected department/institution etc. Deployment of a force with such powers would naturally be more effective than deployment of private security guards with no powers whatsoever, and would have the sanction of law to enable members of the force to assist the department in patrolling and protecting the forest areas under the Indian Forest Act, 1927, Forest Conservation Act, 1980 and protecting trees under the Delhi Preservation of Trees Act, 1994. A copy of the Central Industrial Security Force Act, 1968, is annexed herewith at **Flag 'B'**.
4. It is submitted that CISF units would also be equipped with necessary arms, wireless communication equipment, vehicles and other essential equipment for round the clock functioning, which would ensure that there is almost immediate protection given to the reserved and protected forests under the overall supervision of the Forest Department of Delhi.

In view of the above and the present dire circumstances, it is requested that the Department may consider the suggestions and engage the services of the CISF as mentioned above.

Thanking you,
Yours Faithfully,



Aditya. N. Prasad

Encl: As above

Date: 16th December 2019
No. DL/OF/DFWL/3020



Consultancy & Services ISO 9001 : 2015

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- [Introduction & Services offered](#)
- [Methodologies & Capabilities](#)
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- [Procedure for Obtaining Consultancy](#)
- [Contact Us](#)

Quality Policy

CISF is committed to provide quality Consultancy Services in the fields of Security and Fire Protection through its team of professional and qualified personnel. The focus shall be towards enhancement of customer satisfaction through continual improvement of established management systems.

Quality Objectives

CISF shall strive to achieve its policy through:

- Up gradation of its services in line with threat perception and ever changing customer needs
- Responding to clients needs in shortest possible time
- Providing training to the empanelled officers of the wing as per schedule

Introduction

For scientific designing of security, Indian businesses now have a unique opportunity by way of the Security Consultancy Services being offered by the Central Industrial Security Force (CISF). Over the years, CISF has developed an extensive resource base that provides an array of credible security options while tailoring a security system best suited to the requirements of an establishment. Most importantly, CISF offers time-tested security solutions bolstered by modern technology alternatives developed by their vibrant R & D Cell. With liberalization and opening up of key sectors of the economy to the private industries, the government realized that in the days to come the Private Sector would acquire greater strategic importance in the national economy. There would be a concomitant enhancement in the threats posed to private businesses that would require matching security initiatives. Consequently, in 1999, by an amendment in the CISF Act, Parliament mandated CISF to offer its Security Consultancy

Services to establishments in Private Sector. On 7th December 2001, the then Hon'ble Dy. Prime Minister, Shri L K Advani, formally launched the Consultancy Services of CISF in New Delhi and the R&D and Consultancy Cell was formed in CISF HQrs. In June 2002, this Cell was awarded the ISO 9001-2000 certification for its quality services. This certificate has been upgraded to ISO 9001-2015 in the year 2018.

Consultancy Services Offered by CISF

CISF now offers a highly professional option to the private businesses to design their security based on the vast experience of CISF in diverse industrial environments across the country for more than three decades. CISF offers its clients complete security solutions, which includes: –

- Threat Perception & Risk analysis
- Access Control & Perimeter protection
- Assessment of Manpower requirements
- Security systems applications
- Security & Fire Audit
- Document security
- Procedures for material Security.
- Internal intelligence.
- Fire protection measures
- Crisis management schemes
- Executive Protection.
- Crowd control and management procedures
- Training in security & fire protection matters to the officers and men of the organization & Security Wing

Consultancy Fee Structure

Consultancy fees charged by CISF are approved by Ministry of Home affairs from time to time for a period of two years. Fee Structure effective from 07th March, 2019.

Consultancy Fee is to be paid in advance by client organization.

CATEGORY	SECURITY CONSULTANCY ALONE	FIRE CONSULTANCY ALONE	BOTH SECURITY & FIRE CONSULTANCY
Large	14,50,000/-	8,25,000/-	18,75,000/-
Medium	8,25,000/-	4,25,000/-	11,75,000/-

Small	4,25,000/-	2,75,000/-	6,50,000/-
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Methodologies

- Threat perception and Risk analysis is done keeping in mind the background of the area and the local law and order situation. Both external and internal threats are taken into account to draw analysis. Help of local police and other Govt agencies, if required, are taken.
- Security & Fire audit is carried out on existing methods, procedures and practices of security & fire protection. Productivity of existing system is evaluated and loopholes will be brought out clearly.
- Audit is carried out with the help of exhaustive checklists and on the spot inspections apart from interactive analysis.
- Gadgets are suggested based on the requirement and their integration to the extent required are suggested.
- Manpower requirement for both security & Fire protection is estimated and their duties are well defined. This manpower is arrived at based on the principle of optimum mix of men and machine without losing the sight on financial implications.
- Crisis management schemes are designed based on the requirement and the drill to be followed while drafting.
- Threat perception with regard to internal theft of spares and raw material are also given due attention.
- All the measures required to strengthen the existing system are suggested. It involves not only physical protection measures but also document security, prevention of leakage of the valuable information and inventory movement.
- Procedures on material and finished product movement are also streamlined.
- Deployment of manpower and pattern of deployment along with their duties and responsibilities are worked out. Guard monitoring plan is also a part of the report. Operating procedures for various duty points are suggested wherever required.
- All the existing gadgetry is evaluated and improvements needed along with the new gadgets & their integration are suggested.
- An internal audit procedure for evaluating the security systems is developed. This includes exhaustive checklists and analytical formats.
- An internal intelligence collection system is suggested wherever required after evaluating the existing systems and activities of various groups working at the establishment.
- Existing security aspects involving cash movement, raw material & finished product movements is evaluated and suitable methods and procedures suggested to strengthen the system.
- Other security aspects, which need to be emphasized, depend on the threat perception and risk analysis.

Our Client Profile

GOVERNMENT SECTOR – 68	PUBLIC SECTOR UNDERTAKING – 44	PVT. SECTOR – 81
SECURITY CONSULTANCY – 56	FIRE CONSULTANCY – 26	SECURITY AND FIRE CONSULTANCY – 111
S.NO	NAME	
YEAR	1999(1)	
1	VSNL Calcutta	
YEAR	2000(10)	
2	TTPP Tanda	
3	DFID, India British High Commission	
4	Inland Container Depot, Tughlakabad, New Delhi	
5	Sir Shadilal Sugar Mills, Muzaffarnagar, UP	
6	IIT Kharagpur	
7	UP Secretariat	
8	Delhi Metro Rail Corp	
9	Andhra Pradesh Assembly & secretariat, Hyderabad	
10	Passport Offices	
11	NICFS Rohini	
YEAR	2014(14)	
9	Water Treatment Plant, Bhandup Complex, Mumbai	

90	Indian Institute of Management, Indore
91	Bajaj Auto Ltd.
92	NRDA Raipur
93	Aditya Birla Group, Mumbai
94	Infosys Limited, Hyderabad
95	Infosys Limited, Mangalore
96	Lucknow Bench of Allahabad High Court
97	Hyderabad Race Club
98	Infosys Limited, Bangalore (Main Campus)
99	Infosys Limited, Bangalore (Satellite Buildings)
100	Infosys Limited, Pune (Phase-I)
101	Infosys Limited, Pune (Phase-II)
102	Infosys Limited, Mysuru

YEAR**2015(23)**

103	SVP, NPA, Hyderabad
104	Mind Tree Ltd. Bangalore
105	Infosys Limited, Chennai (Campus-I)
106	Infosys Limited, Chennai (Shols Campus)
107	Infosys Limited, Bhuvaneshwar (Campus-I)
108	Infosys Limited, Bhuvaneshwar (Campus-II)
109	Infosys Limited, Jaipur
110	Infosys Limited, Chandigarh
111	Infosys Limited, Thiruanantpuram
112	HOD Building & Police HQr Building, NRDA, Naya Raipur
113	Agro Irradiator, New Mumbai

114	AIIMS, New Delhi
115	Indian Institute of Tropical Meteorology, Pune
116	NHPC Salal, Power Station, J&K
117	NHPC Uri-I, Power Station, J&K
118	State Trading Corporation of India Ltd
119	DAIS Mumbai
120	Bihar Museum Patna
121	Sri Saibaba Sansthan Trust, Shirdi
122	IIT Roorkee
123	NGMA Bengaluru
124	NGMA Mumbai
125	IGRMS, Bhopal

YEAR**2016(11)**

126	IIT Delhi
127	NGMA New Delhi
128	HALDIA Petro Chemicals Ltd
129	IIT Patna
130	IIT Kharagpur
131	TATA STEEL Plant, Jamshedpur
132	Science City Kolkatta
133	JIPMER Puducherry
134	RBI Central Office, Mumbai
135	Central Jail, Bhopal
136	GPCC Gas based Power Project, Amreli, Gujarat

YEAR**2017(29)**

- 137 Narmada Clean Tech, Ankleshwar
- 138 Mahalekha Niyantarak Bhawan, INA, New Delhi
- 139 Lucknow Metro Rail Corporation Ltd
- 140 IIT Bhubaneswar
- 141 Nehru Memorial Museum & Library, New Delhi
- 142 SVP,NPA Hyderabad
- 143 NALCO Corporate Office, Bhubaneswar
- 144 Lakshmi Machine Works Ltd, Coimbatore
- 145 Bangalore International Exhibition Centre, Bangalore
- 146 NSEIL, Mumbai
- 147 NTPC, EOC, Noida (UP)
- 148 NIT, Durgapur (WB)
- 149 IIT, Bhubaneswar(Fire)
- 150 NSEIL, Chennai
- 151 OMCL – Daitari Region
- 152 OMCL – Bangur Region
- 153 OMCL – Gandhamardan Region
- 154 OMCL – Barbil Region
- 155 OMCL – Chrome Region
- 156 OMCL – Koira Region
- 157 OMCL – Rayagada Region
- 158 KPCL Bengaluru
- 159 VITM Bengaluru
- 160 Podar International School,Mumbai
- 161 TATA Steel – Jamadoba & Sijua – Jharia

162	TATA Steel – Noamundi, West Singbhum
163	TATA Steel – West Bokaro,Ramgarh
164	TATA Steel – Joda , Kenjhar
165	TATA Steel – CRC (West), Tarapore
166	NTPC TCMP , Raigarh

YEAR	2018(23)
167	St.Xavier’s Institution, Kolkata
168	Nehru Science Centre, Mumbai
169	Oakridge International School, Hyderabad
170	Birla Industrial & Technological Museum, Kolkata
171	La Martiniere, Kolkata
172	National Science Centre, New Delhi
173	BPCL-Corporate Office,Kharghar Complex, Sewree Complex (non-operational area) Mumbai
174	BPCL-Sewree Complex (operational area) Mumbai
175	BPCL-Staff Colony, Chembur
176	Nirmal Bhartia School
177	BPCL Wardilube Plant
178	VIBGYOR School,Bengaluru
179	Sree Vidyanikethan Educational International School, Tirupati
180	La Martiniere College, Lucknow
181	SBI, GITC main building & Data Centre, CBD Belapur, Mumbai
182	SBI, Data Recovery Centre, Hyderabad
183	SBI, Data Recovery Centre, Chennai
184	Hooghly Cochin Shipyard Ltd., Kolkata

185	Daly College, Indore
186	Hon'ble CM Residence, 5 Kalidas Marg, Lucknow, UP
187	Institute for Financial Management & Research (IFMR), Sricity, Near Chennai
188	UP Vidhan Bhavan & Sec. Lucknow
189	Kumbh Mela, Allahabad
190	National High Speed Rail Corporation Ltd.
YEAR	2019(03)
191	Pakri Barwadih Coal Mining Project, Hazaribag, Jharkhand
192	Lucknow Metro Rail Corporation Ltd., Lucknow
193	Gorakhnath Temple, Gorakhpur, Uttar Pradesh

Procedure for Obtaining Consultancy

- Requisition letter to be sent to CISF HQrs addressed to the DIG/Tech for seeking Consultancy services
- On receipt of the requisition introductory offer letter with Brochure is sent explaining the details of the consultancy activities undertaken
- Precise data & requirements of client is requested
- A preliminary visit is conducted for the sites where Consultancy is required
- The consultancy fees is worked out as per prescribed norms and preliminary visit recommendations
- Letter of Consultancy Fee offer is sent to the client.
- The team is detailed from panel of pre-identified experts on receipt of fee in advance
- The Consultancy team visits the site for audit and survey at a mutually agreeable date.
- The Consultancy Team prepares draft recommendations and presents the same to the client.
- Draft Consultancy Report is prepared after incorporating the views of the client.
- Draft report submitted to Consultancy wing for review.
- Report is critically examined at Consultancy Wing, FHQrs & corrections are made if any
- Report is put up for perusal & approval of DG/CISF after finalisation.
- Report is finally despatched to the client with a request for survey feedback

- Review of feedback, if any received from client.

Contact Us

Dy.Inspector General / Tech.

Block No. 13, CGO Complex Lodhi Road, New Delhi – 110003 Phone : 011-24362866 FAX : 011-24361202 E-Mail : rnd-consy[at]cisf[dot]gov[dot]in